

**In the National Company Law Tribunal, Jaipur**

**Item No. 115**

**CP No. (IB)-97/7/JPR/2019**

**UNDER SECTION 7 OF IBC, 2016**

**In the matter of:**

**Yaduka Financial Services Limited**

**.....Applicant/Petitioners**

**VS.**

**SNG Realestate Pvt. Ltd.**

**.....Respondent**

**Order delivered on 22.11.2019**

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER**

**SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Prakash Kumar Singh, Adv.

For Respondent(s) : Naresh Kumar Sejvani, Adv.

**ORDER**

Heard the submissions made by the counsel for the Financial Creditor. Counsel for the Corporate Debtor is present. Both the counsels have submitted that the clients are pursuing the settlement option vigorously. Both the counsels have sought four weeks. Having regard to the request made by both the counsels, four weeks' time has been granted as a very special case in this matter only. Post the matter to 18.12.2019.



**(RAGHU NAYYAR)  
TECHNICAL MEMBER**



**(P. S. N. PRASAD)  
JUDICIAL MEMBER**